

ECIR No : HQ/03/2017
ED Vs. Sanjay Bhandari & Ors.

Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex,
Dean Deyal (CBI) Building, New Delhi

04.07.2020

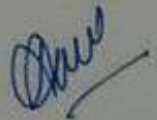
Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No.16/DHC/2020 dated 13.06.2020 in view of the pandemic Covid-19.

Present: Sh. N.K.Matta, Ld. SPP for ED.
Sh. Mahesh Gupta, DD for ED
Sh. Avnish Arputham, Ld. Counsel for accused
Sanjay Bhandari.
Sh. Abhaid Parikh, Ld. Counsel for non applicant no. 10,
Sonia Bhandari and non applicant no. 11, Ayushi Bhandari.
Sh. Amit Pal, Ld. Counsel for non applicant no. 16, NIHO
Realtors (India) Pvt. Ltd.
None for non applicants no. 1 to 7, 13 and 14.
None for non applicants no. 8, 9, 12 and 15.

It is noted that on last date of hearing Sh. Amit Arora, Ld. Proxy Counsel for Sh. Yusuf Khan had appeared for non-applicant 1 to 7, 13 and 14, however, today no one is present for the aforesaid applicants.

Reader has informed that Sh. Amit Arora, Ld. Counsel could not be informed regarding the date of hearing.

Sh. N.K.Matta, Ld. SPP and Sh. Mahesh Gupta, DD for ED



submitted that non applicants no. 8 and 9 have been served through email.

With regard to non-applicant no. 12, Sh. Mahesh Gupta DD submitted that notice has been served to non applicant no. 12 by post and by affixation and report has been filed in the court.

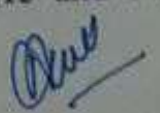
With regard to non applicant No. 15, Sh. Mahesh Gupta, DD for ED submitted that non applicant no. 15 has been served by hand and report has been filed on record.

Ld. Counsel for non applicant no. 16 and Ld. Counsel for non applicants no. 10 and 11 submit that they had already filed reply.

Ld. SPP for ED submitted that Sh. Amit Mahajan, Central Government Standing Counsel is not well, hence, they could not file rejoinder to the replies filed by some of the non applicants and the reply filed by Sanjay Bhandari. Ld. SPP for ED also submitted that ED has supplied copy of the application along with documents to Ld. Counsel for non applicants no. 1 to 7, 13 and 14 through email.

On 26.02.2020, Ld. Counsel for accused Sanjay Bhandari had placed on record copy of an order passed by Hon'ble Delhi High Court on 24.02.2020 whereby 7 days time was granted to accused Sanjay Bhandari to file reply and Hon'ble High Court has further observed that the pendency of the proceedings before Hon'ble High Court are not an embargo to the proceeding being conducted by the Trial Court. Hon'ble High Court has also directed that no coercive action be taken till next date of hearing.

Issue notice to Ld. Counsel for Non Applicants No. 1 to 7, 13 and 14



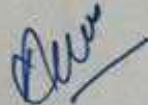
Sh. ARVIND KUMAR
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through whats app and email for the next date of hearing.

Put up on 20.07.2020.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/04.07.2020

Special Judge (PC Act) CBI-10
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Sh. ARVIND KUMAR
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Deen Dayal Upadhyay Marg, New Delhi

CC No : 06/10
RC : 1(A)/98-DLI/CBI, ACB, New Delhi
U/S : 120B r/w 419, 420, 467, 468, 471 IPC and
Sec. 13(2) r/w 13(1)(d) of PC Act 1988.
CBI Vs. P.K. Thungan & Ors.

04.07.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No.16/DHC/2020 dated 13.06.2020 in view of the pandemic Covid-19.

Present: Sh. Naveen Giri, Ld. PP for CBI.
None for accused persons.

Reader has informed that he has given information to Ld. Counsel for accused no. 1, Kongam Konyak and accused no. 2, Mezakrol regarding the date of hearing, however, Ld. Counsel for accused no. 5, Badang Wapang could not be contacted.

Under the facts and circumstances, let notice be issued to counsels for the accused persons. Notice be sent through email and whatsapp.

Put up on 18.07.2020.

Signed copy of this order is being sent through whatsapp to

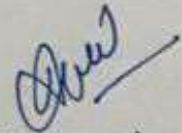


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Sh. ARVIND KUMAR
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Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

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Rouse Avenue Courts
New Delhi/04.07.2020



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Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
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RC No. : 2172011A0004
Branch : CBI/ACU-V/ACU(II)/ND
U/S : 120B r/w 13(1) (d) PC Act, 1988
CBI Vs. (1) M/s China Railway Shisiju Group Corporation
(2) Jiashu Zhao

04.07.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No.16/DHC/2020 dated 13.06.2020 in view of the pandemic Covid-19.

Present: Sh. V.K.Ohja, Ld. Sr. PP for CBI.

Ld. Sr PP for CBI submits that NBW (open) may be issued against accused no. 2, Jiashu Zhao.

Ahlmad is directed to place on record all the reports regarding service of summons on accused no. 1, M/s China Railway Shisiju Group Corporation and accused no. 2, Jiashu Zhao. It is to be mentioned that the case of the aforesaid accused persons have been separated from other accused persons.

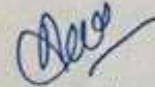


Put up on 28.07.2020.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

Sh. ARVIND KUMAR
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The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



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Rouse Avenue Courts
New Delhi/04.07.2020

Special Judge (PC Act) CBI-10
Room No. 503, Rouse Avenue Court Complex,
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CC No. : 02/2013
RC No. : AC 1 2012 A 0008
Branch : CBI/ACU(II)/ND
U/S : 20B r/w 471 IPC & Sec. 13(2)
r/w 13(1) (d) PC Act, 1988
CBI Vs. Derek Philips etc.

04.07.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No.16/DHC/2020 dated 13.06.2020 in view of the pandemic Covid-19.

Present: Sh. V.K.Ojha, Ld. Sr. PP for CBI.

Ld. Counsel for CBI submits that he has filed an application for issuing NBWs (open) against accused Derek Philips.

The case of accused Derek Philips has been separated from other accused persons. Ahlmad is directed to place on record all the reports regarding service of summons on accused Derek Philips.

Put up on 28.07.2020 for consideration on application filed by CBI for issuance of NBWs against accused Derek Philips.

Signed copy of this order is being sent through whatsapp to

Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.



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Sh. ARVIND KUMAR
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The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



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Rouse Avenue Courts
New Delhi/04.07.2020

Special Judge (PC Act) CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi



CC No. : 09/2012
RC No. : DAI 2010-A-0044
Branch : CBI/ACB/New Delhi
U/S : 120-B r/w 420, 467, 468 & 471 IPC
and 13(2) r/w 13(1) (c) (d) of PC Act, 1988
CBI Vs. M/s Swiss Timing Ltd.

04.07.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No.16/DHC/2020 dated 13.06.2020 in view of the pandemic Covid-19.

Present : Sh. Naveen Giri, Ld. PP for CBI.

Ld. Counsel for CBI submits that status report is to be filed in the present matter and the IO could not be contacted.

Under the facts and circumstances, the matter is adjourned to
07.09.2020.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and



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when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



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Rouse Avenue Courts
New Delhi/04.07.2020

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